

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 201
IB-88/ND/2020

IN THE MATTER OF:

M/s. Adoni Electronics Pvt. Ltd.

...PETITIONER

Vs.

M/s. Saka Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 07.10.2020

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

For the Petitioner/Op.-Creditor/F.C. :

For the Respondent/ Corporate-debtor :

For the Resolution Professional :Mr. Sanjay Kumar Singh, RP in person.

ORDER

IA No.2619 of 2020

Heard the submissions made by the RP in person. RP has submitted that order dated 13.07.2020 for filing the progress report within three months has already been complied with and the progress report is taken on record vide order dated 20.09.2020.

The RP is now directed to file the next progress report within time. Post the matter to 18.12.2020.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**

(Anjula)